

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 541 of 2018**

**IN THE MATTER OF:**

**Deepak Sharma**

**...Appellant**

**Versus**

**Edelweiss Asset Reconstruction  
Company Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant :           Mr. Rajeev Narayan, Advocate**

**For Respondents :       Mr. Manish Bishnoi and Mr. Narendra Singh,  
Advocates**

**ORDER**

**14.09.2018**       This appeal has been preferred by a shareholder of 'Shree Coke Manufacturing Company Private Ltd.' (Corporate Debtor) against the order dated 20<sup>th</sup> July, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata. Learned counsel appearing on behalf of the appellant submits that the application filed by the respondent - 'Edelweiss Asset Reconstruction Company Limited' (Assignee) under Section 7 was based on illegal documents. However, such submission cannot be decided in a petition under Section 7. Therefore, no relief can be granted.

The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

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